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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
-	CP10/17	Hearing	242	Kirti Dhani Shah Vs. Dharamshi Holdings and Developers Pvt.Ltd.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

SHIVAKUMAR B.C.
9900545090

Petitioner

[Signature]

None appeared for petitioner. No representation for petitioner. Counsel for petitioner is absent. This record is received from the Hon'ble High Court of Karnataka and this case is listed three times. On the earlier occasions when the matter was listed on 3 occasions, none appeared for petitioner. Notices issued to the petitioner and to the counsel for petitioner are returned. But, information obtained from postal department that the concerned addressees are not found. Even though the matter is listed on 3 occasions apart from today, none appeared for petitioner nor the petitioner.

It appears the petitioner is not showing any interest to proceed with the matter and no purpose will be served even if it is adjourned for appearance of petitioner and the counsel. It is a fit case for dismissal for non-prosecution. However, one more chance to be given as a final chance and the Registry is directed to issue notices to the petitioner and the counsel for the petitioner and if they fail to appear on the next hearing date, the petition will be decided according to law.

List it on 19.07.2017.

MEMBER (J)

MEMBER (T)

P.T.O.

Counsel for petitioner is present. Petitioner himself is present. None appeared for R-1 to 3. Vakalat is not filed so far. Earlier representative of R-1 to 3 used to appear and ask for adjournment for appointing the counsel. Today, the representative of R-1 to 3 is not present nor vakalat is filed on their behalf.

Counsel for petitioner requested the Tribunal to proceed with the matter since R-1 to 3 failed to engage a counsel and failed to proceed with the matter. Number of times the matter has been adjourned to enable R-1 to 3 to engage a counsel and to proceed with the matter, yet the respondents did not engage a counsel in spite of number of opportunities given.

To give one more chance to the respondents, since it is a matter filed under Companies Act 2013 for oppression and mismanagement, therefore opportunity should be given to the respondents also to hear them.

Registry is directed to prepare notices to R-1 to 3 and petitioner counsel is directed to take notice from the Registry and serve on the respondents and if they fail to appear on the next hearing date, the matter will be decided according to law.

For service of notices on R-1 to R-3, list it on 20.07.2017.



MEMBER (J)



MEMBER (T)